CENTRTAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.NO.2485/2000

New Delhi, this the 29th day of November, 2000



Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Willam Musa, S/O Sh. Bhola Nath, R/O R-38H, Dilshad Garden, Delhi-95

... Applicant.

(By Advocate: Sh. Prakash Chander)

VERSUS

- Union of India through General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi.
- Divisional Railway Manager, Northern Railway, Moradabad.

.. Respondents.

ORDER (ORAL)

Sh. S.A.T. Rizvi, M (A):-

The applicant is aggrieved by the delayed action the part of the respondents in not promoting him financial upgradation in accordance with the second Assured Career Progression (ACP) Scheme for the Railway Servants contained in the Ministry of Railways (Railway letter dated 1.10.99. The applicant has been Board) service for 35 years and will be superannuated In accordance with the ACP February, 2001. is normally entitled to first financial servant upgradation after 12 years and the next after 24 years of The length of the applicant's services extends beyond the aforesaid period of years well 24 therefore, in normal course, he should have been granted the second financial upgradation. However, the grants of such upgradations are always subject to fulfilment certain conditions such as satisfactory performance etc.

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The applicant has filed representations one after 2. last 2000. The from Jan., other starting the dated 30.10.2000 (Annexure representation response from the respondents he first filed his since of about year lapse January, 2000. Considering that the representation in be retiring in February next year, the applicant will best option available to us, considering the demand in this case, is to dispose of this OA No.1 (General Manager, respondent direction to the consider the Delhi) to Northern Railway, New representations filed by the applicant and take a in accordance with the rules within a period of two months from the date of receipt of a copy The order to be passed by the respondent order. will contain reasons and will also refer to the rules and instructions relied upon if the representations of applicant is proposed to be rejected. In opportunity of leng heard 2 will also be given to be applicant. or

3. The OA is disposed of as above at the admission stage itself. No costs. Λ

(Ashok Agarwal)

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(S.A.T. Rizvi)
Member (A)

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